

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1315 of 2012

[Arising out of Order-in-Original No. 02/Commr./PKL/2012 dated 19.03.2012
passed by the Commissioner of Central Excise Panchkula]

M/s Base Corporation Limited

Shivpuri, Near Industrial Area, Opp. Bhulkote Railway
Station, Ambala city, Haryana-134007

.....Appellant

VERSUS

**Commissioner of Central Excise and ST,
Panchkula**

SCO No. 407-408, Sector 8 Panchkula, 134119

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Narinder Singh, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60189 /2023

DATE OF HEARING: 07.07.2023

DATE OF DECISION: 07.07.2023

PER S. S. GARG

None for the appellant. On the last date of hearing the department was directed to get the service effected on the appellant. The inspector of the department visited at the address of the appellant but did not find the appellant there. The inspector prepared Panchnama on the spot by associating two witnesses who deposed that no such company exist on the given address.

2. Hence, the present appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash